### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indirenagar, Bangalore-38.

Miscellaneous Application No.476/93 insted: 17 JAN 1994

APPLICATION NO(s)

532 of 1993.

MPPLICANTS: Smt.Ashalatha Kamath

RESPONDENTS: v/s. Regional Provident Fund Commissioner, Bangalore.

- 1. Sri.C.V.Sudhindra, Advocate, No.4, Kodagi Building, GundopanthStreet, Bangalore-2.
- 2. Sri.M.Vasudeva Rao, Addl.Central Govt.Stng.Counsel, High court bldg, Bangalore-1.
- 3. Regional Provident Fund Commissioner, Rajaram Mohan Roy Road, Bangalore + 560 O25.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on O3-12-1993.

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DEPUTY REGISTRAR 17/194 JUDICIAL BRANCHES.

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# In the Central Administrative Tribunal Bangalore Bench Bangalore

ORDER SHEET

Application No...

Applicant Sont - Ashalatha Kamath.

Advocate for Applicant

Regional Portident Respondent
Fund Commissioner
Bangaled 25
Advocate for Respondent

Date	Office Notes	Orders of Tribunal

Ve (VANA)

3.12.1993.

Order on MA 476 [93

Heard.

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to extend his time any
further. Application for
extension of time is
regelted.

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SECTION OFFICER 12190 LEATHAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE

### In the Central Administrative Tribunal Bangalore Bench **Bangalore**

**ORDER SHEET** (contd)

Orders of Tribunal

PKS (VC)/VR (MA) 19.10.93

The point raised now we think cannot be considered in a review application and thus dismiss this review application. We also do not agree with the submission of Shri M.V. Rao for the respondents that the concession shown to the applicant will have to be shown to the others as well. and that is the problem created by our order. If that is, it is upto the Department to deal with the situation. We have not made any general order, the order being confined only to the applicant. The Department we think unnecessarily raises the bogey of our order being required to be extended to everyone



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In the Central Administrative Tribunal Bangalore Bench

**Bangalore** 

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ORDER SHEET (contd)

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Orders of Tribunal

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### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangelore-38.

Miscellaneous Application No.427/93

Dated: 4 NOV 1993

APPLICATION NO(s) 532 of 1993.

MPPLICANTS: Smt. Ashalatha Kamath RESPONDENTS: Regional Provident Fund Commissioner, Bangalore.

TO.

- 1. Sri.C.V.Sudhindre, Advocate, No.4k, Kodagi Building, Gundopanth Street, Bangalore-2.
- Sri.M.Vasudeva Rao, Central Govt. Stng.Counsel, High Court Buiding, Bangalore-1.
- 3. Regional Provident Fund Commissioner, Rajaram Mohan Roy Road, Bangalore.

SUBJECT: - Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on First Nov 1993.

Iscued

DEPUTY REGISTRAR JUDICIAL BRANCHES. 4/11/93

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Date Office Notes

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Orders of Tribunal

PKS VC VRMA 1-11-1993

We disposed off this application by making an order on 2-4-1993. Now we are told that the defast. bosent intendi to file an appeal before the Supreme Court and Our order be kept in abortance for 2 montas. We see that the above order was passed on 29 1993 and already two hospels such solvans depositorent was setions about it, they should have taken steps to file appeal before the Supscine Court But Now we aritale test key well two enserted time to go to suffering wist. ander the Corumsta We taine it apportsiate to stay the order passed on A No. 532/93 for apariod of a the subschie Court does nor! grant an orde dept will have to com giscitions

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CENTRAL ADMINISTRATIVE TRISUM ADDITIONAL BENCH

BANGALORE

#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-560038.

Miscellameous Application No.361/93 in

Dated: 19 007 1993

APPLICATION	NO(S)	332 01 33	
imt.Ashalatha	Kamath	RESPONDENTS: Commissioner, Regional	

532 of 93.

APPL ICANTS:

TO.

- Sri.C.V.Sudhindra, Advocate, No.4, Kodagi Building, Gundopanth Street, Bangalore-560 002.
- Sri.M. Vasudeva Rac. Central Government Standing Counsel, 2. High Court Building, Bangalore-560 001.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 14-10-1993.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

gm\*

Date

Office Notes

Orders of Tribunal

VR (MA)/ANV (MJ) 14.10.93

Heard Shri MV Rao for the petitioner in MA 361/93 and Shri Sudhindra
for the applicant in OA. For the reasons stated in the MA extension of time
sought is granted by two weeks from
today. MA 361/93 is disposed off
accordingly.

Sd-" IRITY TV MEMBER (J)

S'dNEMBER (A)

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SECTION OFFICER

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ADDITIONAL BENCH BANGALORE

### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranager, Bangalore-560038. Dated: 9 SEP 1993

APPLICATION NO(s) 532 Of 1993

APPLICANTS: Sont Ashalatha kamalt RESPONDENTS: Regional Posvident Fund Commissioner, Bangalore-25.

- 1 Sr. C. V. Sudhindra, Advocale, No. 4, Kodagi Building, Gundepart & Street, Bangalose. 2.
- De Regional Provident Fund Commissioner, Bhavishyanidhi Bhavan, No. 13, Raja Ram Mohan Roy Road, Bangalore-25
- 3 Soi M. Vasudeva Rao. Central Govt Stry Coursel, Bangalore-1

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above seid application(s) on <u>O2-O9-93</u>

Received for R-2.

(MAHABOOR CANLYAR)

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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## CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE DATED THIS THE 2ND DAY OF SEPTEMBER, 1993.

#### PRESENT:

Hon'ble Mr. Justice P.K. Shyamsundar,

.. Vice-Chairman.

And

Hon'ble Mr. V.Ramakrishnan,

.. Member(A)

### APPLICATION NUMBER 532 OF 1993

Smt. Ashalath Kamath, D/o K.Sheshagiri Kamath, Aged about 26 years, residing at No.142, 4th Cross, Nagappa Block, Bangalore-560 021.

.. Applicant.

(By Sri C.V.Sudhindra, Advocate)

٧.

Regional Provident Fund Commissioner, Bhavishya Nidhi Bhavan, No.13, Raja Ram Mohan Roy Road, Bangalore-560 025.

.. Respondent.

(By Sri M. Vasudeva Rao, Standing Counsel)

This application having come up for hearing to-day, Hon'ble Vice-Chairman made the following:-

#### ORDER

We have heard both sides at the stage of admission and propose to finally dispose of this application by recording the following order after admitting this matter.

2. This certainly appears to be a case of the proverbial slip between the cup and the lip so far as the applicant is concerned. The applicant Ashalatha Kamath had registered herself with the employment exchange in the hope of being offered a suitable appointment in Government service. We do not know when she registered herself but a chance came her way when her name was sponsored by the Employment Exchange, Bangalore follow-



ing a request for such sponsoring by the Regional Provident Fund Commissioner, Karnataka who had about 133 lower division clerk posts to be filled in accordance with the Recruitment Rules of the Department.

- 3. Upon being sponsored by the Employment Exchange, the applicant Ashalatha Kamath, admittedly born on 15th September,-1966, was called upon to take some written tests which she successfully negotiated and thereafter received an offer of appointment, a copy of which is produced at Annexure-D dated 6-4-1992. The order says that she had been selected for appointment by the Departmental Promotion Committee and was being offered a temporary post of Lower Division Clerk in the office of the Regional Provident Fund Commissioner, Karnataka on the terms stated therein. Pursuant to the said order, she is stated to have reported to duty at the office of the Regional Provident Fund Commissioner, Bangalore on 15-4-1993. But, she was immediately told at the office of the Regional Provident Fund Commissioner that the could not be appointed because she was on the date of consideration of her application, after she was sponsored by the Employment Exchange, found to be overaged by one day.
- 4. It is common ground that the Employment Exchange was asked to submit a list of candidates for consideration by the Regional Provident Fund Commissioner to the post of Lower Division Clerk and the last date fixed for sponsoring of such candidates by the Employment Exchange was 15-10-1991. There being no dispute about the date of birth of the applicant being 15-10-1966, thus on the date of sponsoring of the list by the Employment Exchange she was unfortunately overaged by just one



day. Notwithstanding this defection, the Regional Provident Fund Commissioner went on to summon her to take the written test and probably an interview etc. etc. all of which she admittedly got through with ample degree of success resulting ultimately in the Regional Provident Fund Commissioner making an offer of appointment to her subject to the terms and conditions stated in the order at Annexure-D referred to supra.

5. But, unfortunately for the applicant, the Regional Provident Fund Commissioner discovered the fact that she is overaged by one day only after she reported to duty on the 13th day of April,1992 after receiving the order of appointment under Annexure-D dated 6-4-1992. But by some oversight the fact that the applicant was in fact ineligible for appointment in view of her not satisfying age requirement although it fell short only by 24 hours, the fact remains the Regional Provident Fund Commissioner on being apprised of the same denied the offer of appointment he had made as per Annexure-D citing the reason of the applicant being overaged by one day. The applicant thus made a representation to the appointing authority the Regional Provident Fund Commissioner as per Annexure-F dated 22-4-1992 asking him to overlook this deficit and to give her the appointment for she has been earlier chosen. This representation the Regional Provident Fund Commissioner forwarded to his higher ups in New Delhi, the Central Provident Fund Commissioner on 29-5-1993. However, the representation seems to have been turned down by the Central Provident Fund Commissioner by the letter dated 28th July,1992 to which we had access from the records produced by the learned Standing Counsel. That letter reads:

"No.P.III/1/11/91/AP/18724

28JULY,1992

To

Subject: Appointment of Smt. Ashalatha Kamath to the post of LDC - overage regarding.

Sir.

Please refer to your letter No.KN/PF/Adm-I/277/92 dated 29-5-1992 on the subject cited.

The submission of Smt. Ashalatha Kamath that she is not overaged is not correct. She is overaged by one day on 15-10-1991. She is also not covered by any category of candidates eligible for age relaxation. Her request for relaxation of age cannot be acceded to.

Yours faithfully,

Sd/- Nair, Assistant P.F.Commissioner (Hqr.) for Central P.F.Commissioner".

From the above letter it becomes clear, the learned Central Provident Fund Commissioner did not have a proper insight to the coverage of his power in the matter of relaxating the age limit. We notice from the Recruitment Rules, a copy of which is produced to-day before us by the learned counsel for the applicant accuracy of which is not disputed by the learned Standing Counsel, those rules being prevalent, they do in fact provide for relaxation of age limit. The relevant portion of the said Rules reads:-

"The Central Provident Fund Commissioner may relax the age limit, for reasons to be recorded in writing in respect of appointments to all posts except those for which the Central Government is the appointing authority".

The above rule makes it very clear that the Central Provident Fund Commissioner is empowered to relax the age limit subject to recording reasons therefor in writing and the said power is generally attracted to all appointments made to all posts except those for which the Central Government is the appointing authority. The post to which the applicant was required to



be appointed is a post which falls within the Central Provident Fund Commissioner's jurisdiction. With such an appointment the Central Government has no say.

- 6. Therefore, the Central Provident Fund Commissioner was fully competent to relax the age limit provided he finds it necessary and expedient to do so by recording reasons in writing. Unfortunately the Central Provident Fund Commissioner did not take recourse to that Rule at all. Instead summarily disposed of the request for relaxation stating such relaxation cannot be acceded to. He does not say why it cannot acceded to. He is bound to give reasons as enjoined by the Rule itself.
- 7. To say that the Rule regaring the relaxation cannot be acceded to is no reason at all particularly with regard to the facts and circumstances, but all said and done the applicant was found overaged by just 24 hours and, therefore her request could not have been overlooked bearing in mind the fact that right through mobody raised any question about the applicant's eligibility on the score of age.
- 8. This is not a case in which the applicant had suppressed the age or the real date of birth. Everybody was aware of it and notwithstanding the same, she was invited to take the prescribed examination at which she came out successful and thereafter she was even offered the appointment which she accepted and only when she reported for duty on 13-4-1992 it was pointed out she was late by 24 hours. 9. The above is hardly a reason that would appeal to any reasonable mind. We think this is a fit matter in which the Central Provident Fund Commissioner should have exercised his powers in that behalf. Unfortunately he has not had regard to the full ambit of his power in the matter of relaxation of age limit. This was clearly a case where

if not the principle of promissory estoppel operated atleast on grounds of legitimate expectation which is now firmly rooted in administrative law following the pronouncements of the Supreme Court in (i) UNION OF INDIA OTHERS v. HINDUSTHAN DEVELOPMENT CORPORATION AND OTHERS [1993 (3) SCC 499] and (ii) FOOD CORPORA-TION OF INDIA v. M/s KHAMDHENU CATTLE FIELD INDUSTRIES [1993 (1) SC 74] relaxation of age limit should have been made. It therefore, seems to us that this is a fit matter in which the Central Provident Fund Commissioner should have applied his mind and after taking note of the ambit of his powers in the matter of relaxation of age limit ought to have recorded an order and not summarily dispensed with the claim for relaxation. We think this is a fit matter where the Central Provident Fund Commissioner should have exercised the discretion to relax the age limit in favour of the applicant which is just short of one day. We are told, ofcourse it is denied by the learned Standing Counsel, that the applicant had earlier resigned a job she was holding with a private firm in the hope of joining with the Central Government establishment pursuant to Annexure-The fact the applicant was working in a private firm is borne out by a certificate produced at Annexure-F. At one stage we thought of directing the Central Provident Fund Commissioner to consider relaxing the age of the applicant for appointment to the post of Lower Division Clerk as held in K.PANDAIAH v. CENTRAL PROVIDENT FUND COMMISSIONER, NEW DELHI AND ANOTHER [1992 (21) ATC) 132] and this Tribunal in T.G. RAJAPPAN v. THE REGIONAL OFFICER, DIRECTORATE OF FIELD PUBLICITY AND OTHERS (O.A.NO. 552 of 1992 decided on 27-8-1993). Dut, in the circumstances, we do not think it necessary to direct the Central Provident Fund Commissioner to consider relaxation of age once again which in our view is unnecessary. We think this is a fit case in



which such relaxation should be deemed and in that view of the matter we direct the Regional Provident Fund Commissioner to forthwith renew the offer of appointment made to the applicant as per Annexure-D. This view is entirely in accord with the decision of the Hyderabad Bench and this Bench referred to supra.

Application is allowed accordingly. No costs. Needful should be done by the Regional Provident Fund Commissioner within 2 weeks from the date of this order by issuing an order of appointment to the applicant. The learned Standing Counsel will communicate this order to the Regional Provident Fund Commissioner, respondent, forthwith.

to the Regional Provident Fund Commissioner for information.

MEMBER(A)

VICE-CHAIRMAN.

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ADDITIONAL BENCH

BANGALORS